## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 548/(MAH)/2017 CA No.

CORAM:

Present: SHRI M.K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE PARTIES:

ICICI Bank Ltd.

V/s.

Skandsoft Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

## TCP/548 I & BP/(MAH)/ 2017. ORDER.

- 1. None present.
- 2. This Petition is transferred from the Hon'ble High Court pertaining to recovery of Debt, therefore within the provisions of Section 433 (e) of the Old Act.
- 3. The Petitioner has not so far complied with the Statutory provisions of furnishing Form No.5 etc. Time is granted.
- 4. The Petitioner be directed to complete the statutory requirements on or before 22-05-2017.
- The Transfer Application is therefore listed for hearing on 08-06-2017.

M.K. SHRAWAT MEMBER (JUDICIAL)

Sd1-

Date: 19-04- 2017.